GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:526 ANSWERED ON:25.02.2010 PAPERLESS COURTS Jagannath Dr. M.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Delhi High Court has launched its first paperless court recently;

(b) if so, the details thereof;

(c) whether the Government proposes to launch the above system in all the courts in the country; and

(d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): As a pilot project, two courts in the High Court of Delhi have been converted into e-Court and have begun functioning as `paperless` courts. One court began functioning w.e.f. 15-12-2009 and another court on 19-01-2010.

(b): Entire records of the cases listed before the pilot e-Courts are digitized and transferred in different portfolios in PDF format. The Judge has, on the dais, a large sized monitor with an interactive touch screen which displays the list of cases to be heard on a particular day. By 'touching' the case number or name as appearing on the screen, the Judge can have the entire file on the computer screen. There is a large 46' monitor on the side wall of the Court room which can be viewed by the visitors/litigants. The lawyers can bring their laptops and 'plug' into the system for viewing of the Judge and other parties on the LCD monitor on side wall of the court. However, for the present, it is 'optional' for the advocate to use either paper files or digital files and the High Court will not straightway replace paper as far as lawyers are concerned. Concerned advocates will be provided digitized data of the case to enable them to argue their case though laptop without bringing the paper files. This will help them to get used to the e-Court System.

(c) and (d): The establishment of `paperless` court is not among the designated services under the current phase of the Central scheme for Computerisation of District and Subordinate Courts in the country.